

(2010) 10 MAD CK 0312

In the Madras High Court

Case No : Writ Petition No. 3728 of 2010

K. Rajangam

APPELLANT

Vs

The Revenue Divisional Officer, P. Raja, I. Raman and
Muthupetchi

RESPONDENT

Date of Decision : 18-10-2010

Acts Referred:

Citation : (2010) 10 MAD CK 0312

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : M. Sathiamoorthy, for the Appellant; K.M. Vijaya Kumar, Special Government Pleader for R1 and S. Muthalraj, for R3, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. M. Sathiamoorthy, the learned Counsel appearing on behalf of the Petitioner, Mr. K.M. Vijayakumar, the learned Special Government Pleader appearing on behalf of the first Respondent, as well as Mr. S. Muthalraj, the learned Counsel appearing on behalf of the third Respondent.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 12.02.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the first Respondent and the learned Counsel appearing on behalf of the third Respondent have no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the Petitioner's representation, dated 12.02.2010, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner, as well as to the Respondents 2 to 4, within a period of twelve weeks from the date of receipt of a

copy of this order. The Petitioner is directed to submit a copy of the representation, dated 12.02.2010, along with a copy of this order, to the first Respondent. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.